

[Shri A. C. George]

that has to be taken up is this. The resignation of Mr. Charan Singh is not in the ordinary course of events. This is not a voluntary resignation.

MR. SPEAKER: Which is the rule that is breached? Please tell me.

SHRI A. C. GEORGE: Rule 199.

MR. SPEAKER: I am not allowing any further discussion. How many times am I to hear you? Mr. Stephen has raised the question that the word 'may' in 199 must be read as 'shall'. Under certain circumstances, the word 'may' may have to be read as 'shall'. But, so far as the rule is concerned, it has already been interpreted by the previous Speaker, the word 'may' shall not be read as 'shall'. Therefore, I cannot permit any debate on this matter; nor am I compelling the Ministers to make a statement. It is open to the Ministers either to make a statement or not to make a statement.

Now, papers to be laid on the Table.  
Shri Sikandar Bakht.

14.45 hrs.

PAPERS LAID ON THE TABLE

URBAN LAND (CEILING AND REGULATION) 5TH AUDIT RULES, 1978 AND NOTIFICATION UNDER URBAN LAND (CEILING AND REGULATION) ACT

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): Sir, I beg to lay on the Table:—

(1) A copy of the Urban Land (Ceiling and Regulation) Fifth Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 840 in Gazette of India dated the 24 June, 1978, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976, together with an explanatory memorandum. [Placed in Library. See No. LT-2359/78]

(2) A copy of Notification No. S.O. 1808 (Hindi and English versions) published in Gazette of India dated the 24th June, 1978, issued under section 2 of the Urban Land (Ceiling and Regulation) Act, 1976 together with an explanatory memorandum. [Placed in Library. See No. LT-2360/78].

AUDIT REPORT ON ACCOUNTS OF NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING, NEW DELHI FOR 1976-77

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): Sir, I beg to lay on the Table a copy of the Audit Report (Hindi@ version) on the accounts of the National Council of Educational Research and Training New Delhi, for the year 1976-77. [Placed in Library. See No. LT-2361.]

CORRECTION OF INFORMATION GIVEN ON 8-5-78 RE. PURCHASE OF SHARES BY LIC.

THE MINISTER OF FINANCE (SHRI H. M. PATEL): Sir, I beg to lay on the Table: a statement (Hindi and English versions) correcting certain information regarding purchase of shares by Life Insurance Corporation which was given by him on the 8th May, 1978 in response to Calling Attention regarding large-scale purchases of shares of some leading business houses, including the Birlas, by the Life Insurance Corporation, General Insurance Corporation and Unit Trust of India. [Placed in Library. See No. LT-2362/78]

DELHI POLICE ORDINANCE, 1978

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I beg to lay on the Table a copy of the Delhi Police Ordinance, 1978 (No.

@English version of the Audit Report was laid on the Table on the 8th May, 1978.